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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/06/2017 AT 02.30 PM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/427/(IB)/2017
NAME OF THE PETITIONER(S) : M.K.SONS ENGINEERING PVT LTD
NAME OF THE RESPONDENT(S) : EASUN REYROLLE LTD
UNDER SECTION : 433(e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

ORDER

Counsel representing both the parties present. Counsel for petitioner provided copies of papers to the counsel for respondent. Counsel for petitioner filed an affidavit along with auditor's certificate showing that no payment has been made by the corporate debtor. Counsel for petitioner is also directed to file an affidavit and bank statement in view of Section 9(3)(b)(c) of I&B Code, 2016 within seven days. Counsel for respondent is directed to file counter. Put up on **13.07.2017** at **02.30 P.M.**

S. Vijayaraghavan

(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

Ch. Mohd. Sharief Tariq
(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))